



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 12 जून, 2026 / 22 ज्येष्ठ, 1948

हिमाचल प्रदेश सरकार

**HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION**  
**Vidyut Aayog Bhawan, Block No. 37, SDA Complex, Kasumpti, Shimla-171 009.**

Tel. No. 0177-2627263, 2627907, Fax No. 0177-2627162

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NOTIFICATION

*Dated the 10th June, 2026*

**No. HPERC-B02/1/2022-601-609.**—In exercise of powers vested under the provisions of the Himachal Pradesh Electricity Regulatory Commission (Consumer Grievances Redressal Forum

and Ombudsman) Regulations, 2013 as amended from time to time, the HP Electricity Regulatory Commission hereby nominate the following incumbents as Independent Members of the Additional Consumer Grievances Redressal Forums (CGRFs) for the Operation Circles indicated against their respective names:—

Sl. No.	Name & Address	Operation Circle
1.	Er. Balraj (D.O.B. 07-05-1967) s/o Sh. Sher Singh, r/o H. No. 547, St./No.1, Shivalik Enclave Colony, Banjar Bagh, Bharwin Rd. Hoshiarpur, Punjab-146001 Ph. 97807-75404, 94184-75404, Email :— <a href="mailto:balrajsangar4@gmail.com">balrajsangar4@gmail.com</a>	Una
2.	Sh. Kamal Dev (D.O.B.-29-05-1979) s/o Sh. Lal Man, r/o Prem Niwas, Zoo Road, TutiKandi, Shimla (H.P.)-171004 Ph. : 92187-04425, Email :— <a href="mailto:advkdsehgal179@gmail.com">advkdsehgal179@gmail.com</a>	Rampur
3.	Sh. Raghuvir Singh Mehta (D.O.B.-29-04-1963) s/o Late Sh. Ishwar Chand Mehta, r/o Mehta Niwas, Lower Dudhli, P.O. Bharari, Tehsil & District Shimla(H.P.)-171 001 Ph. No. 94182-09941, 70180-73690, e-mail: <a href="mailto:mehtaraghuvirsingh@gmail.com">mehtaraghuvirsingh@gmail.com</a>	Nahan
4.	Sh. Kamal Dilaik (D.O.B.- 15-01-1967) s/o Late Sh. Surat Singh r/o Dilaik Niwas, Near Lower SVM School, Vikasnagar, District Shimla (H.P.)-171009 Ph. No.-94180-29280, email:— <a href="mailto:kamald68@gmail.com">kamald68@gmail.com</a>	Rohru

As per the provisions of the aforesaid Regulations, the nomination of above incumbents will be for three (3) years from the date on which he takes over as such or until he attains the age of 65 years, whichever is earlier.

The salary and allowances shall be as per the provisions notified under HPERC (Salary and Allowances of the nominated Independent Members of the Forum for Redressal of Grievances of the Consumers) Order, 2013 as amended from time to time.

By order of the Commission,

Sd/-  
(ANIL KUMAR SHARMA, HAS),  
Secretary HPERC, Shimla.

शहरी विकास विभाग

अधिसूचना

शिमला-02, 11 जून, 2026

संख्या: यू.डी.-ए.(3)-7/2024-चम्बा-लूज.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश नगरपालिका निर्वाचन नियम, 2015 के नियम 90 के उप-नियम (6) के साथ पठित, हिमाचल प्रदेश नगरपालिका अधिनियम, 1994 (1994 का अधिनियम संख्यांक 13) की धारा 27 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला चम्बा में नगर परिषद डलहौजी और नगर पंचायत चुवाड़ी की बाबत अध्यक्ष और उपाध्यक्ष के निर्वाचन को निम्न प्रकार से राजपत्र में अधिसूचित करते हैं :-

नगर परिषद/नगर पंचायत का नाम	निर्वाचित अध्यक्ष और उपाध्यक्ष का नाम व पता	
नगर परिषद डलहौजी, जिला चम्बा, हि0प्र0।	अध्यक्ष श्रीमती वन्दना कुमारी पत्नी श्री मनोज	उपाध्यक्ष श्रीमती रीना पत्नी श्री विक्रम

	चढ़ा, वार्ड नं० 9, डलहौजी क्लब, तहसील डलहौजी, जिला चम्बा, हि०प्र०।	जरयाल, वार्ड नं० 1, लोअर बकरोटा, तहसील डलहौजी, जिला चम्बा, हि०प्र०।
नगर पंचायत, चुवाड़ी, जिला चम्बा, हि०प्र०।	श्रीमती नितिका जम्वाल पत्नी श्री मयंक महाजन, निवासी वार्ड नं० 4 सुदली, चुवाड़ी।	श्री सुरेन्द्र सिंह पुत्र श्री साहब सिंह, निवासी वार्ड नं० 2 भलाड़ा, चुवाड़ी।

आदेश द्वारा,

हस्ताक्षरित /—  
प्रधान सचिव (शहरी विकास)।

[Authoritative English text of this Department Notification No-UD-A(3)-7/2024-Chamba-I, dated 11-06-2026 June, 2026, as required under clause(3) of Article, 348 of the Constitution of India].

## URBAN DEVELOPMENT DEPARTMENT

### NOTIFICATION

Shimla-2, 11th June, 2026

**UD-A(3)-7/2024-Chamba-I.**—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994) read with sub-rule (6) of rule 90 of the Himachal Pradesh Municipal Election Rules, 2015 the Governor of Himachal Pradesh is pleased to notify in the Official Gazette election of the President and Vice President in respect of Municipal Council Dalhousie and Nagar Panchayat Chowari, District Chamba, H.P. as under :—

Name of Municipal Council/ Nagar Panchayat	Name & Address of Elected President & Vice President	
Municipal Council Dalhousie	President	Vice-President
	Smt. Vandna Kumari w/o Sh. Manoj Chadha, Ward No 09, Dalhousie Club, Tehsil Dalhousie, District Chamba.	Smt. Reena w/o Sh. Vikram Jaryal, Ward No. 1 Lower Bakrota, Tehsil Dalhousie, District Chamba.
Nagar Panchayat Chowari	Smt. Nitika Jamwal w/o Sh. Mayank Mahajan, r/o Ward No. 4 Sudli, Chowari.	Sh. Surender Singh s/o Sh. Sahib Singh r/o Ward No. 2, Bhalara Chowari.

By order,

Sd/-  
Pr. Secretary (UD).

सामान्य प्रशासन विभाग  
(संसदीय कार्य मामले)

अधिसूचना

शिमला-2, 10 जून, 2026

संख्या: जी.ए.डी.-सी.-डी.(4)1 / 2026.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 166 के साथ पठित अनुच्छेद 162 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग के समसंख्यक अधिसूचना तारीख 18-04-2026 के आंशिक उपांतरण में उप-मुख्य मंत्री, मंत्रि परिषद के सदस्यों, अध्यक्ष एवं उपाध्यक्ष हिमाचल प्रदेश विधान सभा और विधानसभा के सदस्यों के वेतन के आस्थगन को वापस लेते हैं और आस्थगित रकम को जुलाई 2026 में देय जून 2026 के वेतन के साथ संदत किया जाएगा।

मुख्यमंत्री की बाबत पचास प्रतिशत वेतन का अस्थायी आस्थगन आगामी आदेशों तक 18-04-2026 की अधिसूचना के अनुसार जारी रहेगा।

आदेश द्वारा,  
हस्ताक्षरित /—  
(कमलेश कुमार पंत),  
मुख्य सचिव।

[Authoritative English Text of this Department Notification No. GAD-C-D(4)-1/2026, dated 10-06-2026 as required under clause (3) of Article, 348 of the Constitution of India].

**GENERAL ADMINISTRATION DEPARTMENT**

**(Parliamentary Affairs)**

**NOTIFICATION**

*Shimla 171 002, the 10th June, 2026*

**No. GAD-C-D(4)-1/2026.**—In partial modification of this department's Notification of even No. dated 18-04-2026, the Governor, Himachal Pradesh, in exercise of the powers conferred by article 162 read with article 166 of the Constitution of India, is pleased to withdraw the deferment of salary of the Deputy Chief Minister, Members of Council of Ministers, Speaker & Deputy Speaker, Himachal Pradesh Vidhan Sabha, and the Members of Legislative Assembly, and the deferred amount shall be paid alongwith the salary of June 2026, payable in July 2026.

The temporary deferment of 50 percent salary in respect of the Chief Minister shall continue as per the notification dated 18-04-2026, till further orders.

By order,

Sd/-  
(KAMLESH KUMAR PANT),  
Chief Secretary.

## शहरी विकास विभाग

## अधिसूचना

शिमला-171 002 10 जून, 2026

**संख्या: यु0 डी0-एफ (4)-1/2020-1**—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश भूमि अधिग्रहण, पुनर्वास एवं पुनर्स्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार (सामाजिक प्रभाव आकलन एवं सहमति) नियम, 2015 के नियम 3 के साथ पठित, भूमि अधिग्रहण, पुनर्वास एवं पुनर्स्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 की धारा 4 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, इस अधिसूचना के अंतिम पैरा में विनिर्दिष्ट सामाजिक प्रभाव आकलन इकाई को उप-मोहाल कवालग, एच.पी.पी.डब्ल्यू.डी. रोड मेहली से जुंगा, तहसील शिमला (ग्रामीण), जिला शिमला स्थित खड्डु कवालग प्रथम चरण एवं कवालग द्वितीय चरण से राइजिंग मेन के प्रतिस्थापन के प्रयोजन हेतु सामाजिक प्रभाव आकलन करने के लिए सशक्त करते हैं।

अधिग्रहण हेतु प्रस्तावित भूमि का विवरण निम्नानुसार है :-

क्रम सं०	गाँव / मोहाल / उप-मोहाल का नाम	खसरा संख्या	क्षेत्रफल (हेक्टेयर में)
1.	कवालग	68	00-04-50

यह अधिसूचना राजपत्र में प्रकाशित की जाएगी तथा जिला कलेक्टर / भूमि अधिग्रहण अधिकारी (शिमला, जल प्रबंधन निगम लिमिटेड) इसका प्रकाशन दो दैनिक समाचार पत्रों, जिनमें से एक स्थानीय भाषा में होगा, सुनिश्चित करेंगे। इसके अतिरिक्त संबंधित राजस्व अधिकारियों के माध्यम से ग्राम पंचायत, नगर पालिका, तहसील एवं जिला कलेक्टर कार्यालयों सहित स्थानीय क्षेत्र में सार्वजनिक सूचना भी दी जाएगी।

यह अधिसूचना सामाजिक प्रभाव आकलन (SIA) को अधिनियम एवं उसके अधीन बनाए गए नियमों के प्रावधानों के अनुसार सख्ती से किए जाने में सक्षम बनाएगी, जिसमें प्रभावित परिवारों पर प्रभाव, आजीविका, पुनर्वास एवं पुनर्स्थापन आवश्यकताएँ, जन परामर्श, आकलन प्रक्रिया में पारदर्शिता तथा अन्य सभी प्रासंगिक वैधानिक कारकों को ध्यान में रखा जाएगा।

सामाजिक प्रभाव आकलन अध्ययन करते समय, सामाजिक प्रभाव आकलन इकाई, अन्य बातों के साथ-साथ, उक्त अधिनियम की धारा 4 की उप-धारा (4) तथा उसके अंतर्गत बनाये गए नियमों में विनिर्दिष्ट विभिन्न घटकों पर परियोजना द्वारा पड़ने वाले संभावित प्रभाव को ध्यान में रखेगी, जिसमें प्रभावित परिवारों की आजीविका पर प्रभाव, सार्वजनिक एवं सामुदायिक संपत्तियाँ, परिसम्पतियाँ तथा अवसरंचना विशेष रूप से सड़कें, सार्वजनिक परिवहन, जल निकासी, स्वच्छता, पेयजल के स्रोत, पशुओं हेतु जल के स्रोत, सामुदायिक तालाब, चरागाह भूमि, बागान, सार्वजनिक उपयोगिताएँ जैसे डाकघर,

उचित मूल्य कि दुकानें, खाद्य भंडार गोदाम, विद्युत आपूर्ति, स्वास्थ्य सेवा सुविधायें, विद्यालयों एवं शैक्षणिक सुविधायें, आंगनवाडियों, बच्चों के पार्क, पूजा स्थल, पारम्परिक जनजातीय संस्थाओं हेतु भूमि तथा शव विसर्जन एवं दाह-संस्कार स्थल सम्मिलित हैं।

अतः यह स्पष्ट किया जाता है कि सामाजिक प्रभाव आकलन के दौरान किसी भी प्रकार के दबाव या धमकी का प्रयास इस प्रक्रिया को शून्य और अमान्य बना देगा। सामाजिक प्रभाव आकलन इसके प्रारंभ होने की तिथि से छह माह की अवधि के भीतर किया जाएगा।

सामाजिक प्रभाव आकलन इकाई परामर्श, सर्वेक्षण एवं जन सुनवाई पूर्ण होने के उपरांत, नियम 3 के उप-नियम (3) के अंतर्गत प्रपत्र-II में सामाजिक प्रभाव आकलन अध्ययन रिपोर्ट तथा नियम 3 के उप-नियम (4) के अंतर्गत प्रपत्र-III में सामाजिक प्रभाव प्रबंधन योजना तैयार करेगी, जिसमें विशिष्ट घटकों के लिए प्रभाव को कम करने हेतु आवश्यक सुधारात्मक उपायों का उल्लेख होगा।

उक्त भूमि का अधिग्रहण राज्य सरकार द्वारा शिमला जल प्रबंधन निगम लिमिटेड के माध्यम से सार्वजनिक प्रयोजन हेतु प्रस्तावित किया जा रहा है, जो राज्य का एक अभिकरण है। यह अधिग्रहण उक्त अधिनियम की धारा 2 की उप-धारा(1) के अर्थ के अंतर्गत आता है। तदनुसार, उक्त अधिनियम की धारा 2 की उप-धारा(2) के अंतर्गत विहित सहमति का प्रावधान वर्तमान प्रकरण में लागू नहीं होगा।

हिमाचल प्रदेश राजस्व विभाग द्वारा अधिसूचना संख्या Rev-B-A(3)-3/2014-II दिनांक 27-11-2025 के माध्यम से राज्य सामाजिक प्रभाव आकलन इकाई का गठन पहले ही किया जा चुका है। अतः सामान्य जन की जानकारी हेतु उक्त इकाई का संपर्क विवरण निम्नानुसार है :-

क्र० सं०	नाम एवं पता	पद	संपर्क संख्या
1.	निदेशक, हिमाचल प्रदेश लोक प्रशासन संस्थान, फेयरलॉन्स, शिमला-12	अध्यक्ष	0177-2734777
2.	संयुक्त सचिव हिमाचल प्रदेश सरकार (राजस्व)-02	सदस्य सचिव	0177-2880693
3.	प्रभारी, राज्य ग्रामीण विकास संस्थान, हिमाचल प्रदेश लोक प्रशासन संस्थान, फेयरलॉन्स, शिमला-12	सदस्य	94595-82482
4.	विभागाध्यक्ष, समाजशास्त्र एवं सामाजिक कार्य विभाग, हिमाचल प्रदेश विश्वविद्यालय, शिमला-5	सदस्य	0177-2833872
5.	मुख्य वैज्ञानिक अधिकारी, पर्यावरण विज्ञान एवं प्रौद्योगिकी विभाग, शिमला, हिमाचल प्रदेश	सदस्य	0177-2816047

आदेशानुसार,

प्रधान सचिव (शहरी विकास)।

[Authoritative English Text of this Department Notification No. UD-F(4)-1/2020-I, dated 10-06-2026, as required under Clause 3 of Article 348, of the Constitution of India.]

## URBAN DEVELOPMENT DEPARTMENT

### NOTIFICATION

Shimla-171 002, the 10th June, 2026

**No. UD-F(4)-1/2020-I .—**In exercise of the powers conferred under Section 4 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, read with Rule 3 of the Himachal Pradesh Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Social Impact Assessment and Consent) Rules, 2015, the Governor of Himachal Pradesh is pleased to empower the Social Impact Assessment Unit as specified in the concluding para of this notification to carry out Social Impact Assessment for the proposed land for the purpose of replacement of Rising Main from Khad Kawalag 1st stage and Kawalag IInd stage, situated at Up-Mohal Kawalag, HPPWD Road Mehli to Junga, Tehsil Shimla (Rural) Distt. Shimla.

#### The detail of proposed land to be acquired is as under:—

Sl. No.	Name of Village/Mohal/Up-Mohal	Khasra No.	Area in Hectare
1	Kawalag	68	00-04-50

This notification shall be published in the Official Gazette and the District Collector / Land Acquisition Officer (Shimla, Jal Prabandhan Nigam Limited), shall ensure its publication in two daily newspapers, one of which shall be in the local language, and shall also cause public notice to be given in the locality, including at the offices of the Gram Panchayat, Municipality, Tehsil and District Collector, through the concerned revenue authorities.

This notification shall enable the Social Impact Assessment (SIA) to be carried out strictly in accordance with the provisions of the Act and the Rules made there under, keeping in view, *inter alia*, the impact on affected families, livelihood, rehabilitation and resettlement requirements, public consultations, transparency in the assessment process, and any other factors as prescribed under the relevant statutory provisions.

While undertaking the Social impact Assessment Study, the Social Impact Assessment Unit shall, amongst other things, take into consideration the impact that the project is likely to have on the various components specified under sub-section (4) of Section 4 of the Act *ibid* and the rules framed there under, including the impact on livelihood of affected families, public and community properties, assets and infrastructure particularly roads, public transport, drainage, sanitation, sources of drinking water, sources of water for cattle, community ponds, grazing land, plantations, public utilities such as post offices, fair price shops, food storage godowns, electricity supply, health care facilities, schools and educational or training facilities, anganwadis, children parks, places of worship, land for traditional tribal institutions and burial and *cremation grounds*.

Thus, it is made clear that any attempt at coercion or threat during the Social Impact Assessment will render the exercise null and void. The Social Impact Assessment shall be carried out within a period of six months from its commencement.

The Social Impact Assessment Unit after completion of consultations, survey and public hearing shall prepare a Social Impact Assessment study report in Form-II under sub rule 3 of Rules 3 and a Social Impact Management Plan, listing the ameliorative measure required to be undertaken for addressing the impact for a specific component in Form-III under sub rule 4 of Rule 3.

The land is being proposed to be acquired for a public purpose by the State Government through Shimla Jal Prabandhan Nigam Limited, which is an instrumentality of the State. The acquisition falls within the meaning of sub-section (1) of Section 2 of the Act *ibid.* accordingly, the consent provisions as laid down under sub-section (2) of Section 2 of the Act *ibid.* shall not be applicable in the present case.

The Himachal Pradesh Revenue Department *vide* Notification No. Rev-B-A(3)-3/2014-II dated 27-11-2025 has already constituted the State Social Impact Assessment Unit, hence, for the information of the general public, the contact information of unit is as under:—

Sl. No.	Name & Address	Designation	Contact Nos.
1.	Director, Himachal Pradesh Institute of Public Administration, Fairlawans, Shimla-2.	Chairperson	0177-2734777
2.	Joint Secretary (Revenue) to the Government of H.P.	Member Secretary	0177-2880693
3.	The incharge State Institute of Rural Development, HIPA Shimla-12.	Member	94595-82482
4.	Head of Department of Sociology and Social Work, H.P. University, Shimla-5	Member	0177-2833872
5.	Chief Scientific Officer, Department of Environment Science & Technology, Shimla, H.P.	Member	0177-2816047

By order,

*Pr. Secretary (UD).*

## GENERAL ADMINISTRATION DEPARTMENT

### NOTIFICATION

*Dated 11th June, 2026*

**No. GAD-B(F)5-3/2025.**—In continuation of this Department Notifications of even number dated 23-08-2025, 26-09-2025, 8-10-2025, 26-12-2025 and 05-03-2026 the Governor, Himachal Pradesh is pleased to nominate the following members in the Himachal Pradesh Brahmin Kalyan Board with immediate effect :—

Sl. No.	Name and Address
1.	Sh. Varinder Kumar (Pammi) s/o Sh. Ruliya Ram, V.P.O. Gindpur Malaun, Tehsil Bharwain, District Una, H.P.
2.	Sh. Madan Lal, Ex-Pradhan, s/o Sh. Beli Ram, V.P.O. Suhari, Tehsil Bangana, District Una, H.P. (Mob. No. 98163-69594).
3.	Sh. Janak Raj Kalia s/o Sh. Madan Lal, V.P.O. Rapoh Muchliya, Tehsil Amb, District Una, H.P. (Mob. No. 94184-60002).
4.	Smt. Rajeshwari Sharma, General Secretary Mahila Congress, V.P.O. Sarahan, Teh. Pachhad, Distt. Sirmaur, H.P. (Mob. No. 94182-28441).

By order,

Sd/-  
Secretary (GAD) .

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,  
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Ripu Thamyal s/o Prakesh Chand, r/o Village Kot, Post Office & Tehsil Nadaun, District Hamirpur (H.P.).
2. Poonam Kumari d/o Suresh Kumar, r/o Village Ghaloun, P.O. Bhota, Tehsil Barsar, Distt. Hamirpur (H.P.).

Versus

General Public

Subject.—*Notice for Registration of Marriage under Special Marriage Act, 1954.*

The above applicants have filed an application U/s 16 of Special Marriage Act, 1954 along with affidavits and supporting Documents in the court of undersigned in which they have stated that they have solemnized their marriage on dated 15-12-2024 at Shiv Mahadev Mandir Puratyala, Tehsil Jawalamukhi, Distt. Kangra and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage may file the objections personally or in writing before this office on or before 30-06-2024 at 11.00 A.M. The objection(s) After 30-06-2026 at 11.00 A.M. will not be entertained by this office and the marriage will be registered as per the law presdribed.

Issued on 18-05-2026 under my hand and seal of this office.

Seal.

Sd/-  
Sub-Divisional Magistrate-cum-Marriage Officer,  
Nadaun, Distt. Hamirpur (H.P.).

**In the Court of Sub-Divisional Magistrate, Exercising the Powers of Marriage Officer,  
Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Ravi Kumar s/o Partap Singh, r/o Village Jangal, Post Office Putrial, Tehsil Nadaun, District Hamirpur (H.P.).

2. Laxmi Kumari d/o Parveen Kumar, r/o H/No.-87, Prem Nagar, Dhaki Road Ward No. 28, Galli No. 2, Post Office Pathankot, Tehsil and District Pathankot Pin-145 001.

*Versus*

General Public

Subject.— *Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application U/s 16 of special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on dated 16-10-2023 at Adhyatmik Arya Samaj Mission, Sec. 52, Chandigar and they are living as husband and wife since then hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person have objection regarding this marriage can file the objections personally or in writing before this office on or before 25-07-2026 at 11.00 A.M. The objection(s) after 25-07-2026 at A.M. will not be entertained by this office and the marriage will be registered as per the law prescribed.

Issued on dated 03-06-2026 under my hand and seal of the office.

Seal.

Sd/-

*Sub-Divisional Magistrate-cum-Marriage Officer,  
Nadaun, Distt. Hamirpur (H.P.).*

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन तहसील नादौन, जिला हमीरपुर  
(हि0प्र0)

आगामी सुनवाई : 27-06-2026

श्री सुभाष कौशल पुत्र श्री श्याम लाल, गांव वटरान, मौजा कोहला, तहसील नादौन, जिला हमीरपुर  
(हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्री सुभाष कौशल पुत्र श्री श्याम लाल, गांव वटरान, मौजा कोहला, तहसील नादौन, जिला हमीरपुर  
(हि0प्र0) ने दिनांक 11-03-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है, कि उसके पिता का

नाम कागजात माल टीका वटरान, मौजा कोहला, तहसील नादौन, जिला हमीरपुर में वर्फी दर्ज है, परन्तु अन्य जगह उसका नाम श्याम लाल दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसी के पिता के हैं प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका वटरान मौजा कोहला तहसील नादौन, जिला हमीरपुर में अपने पिता का नाम श्याम लाल दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी के पिता का नाम दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 27-06-2026 को दोपहर 2 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबले समायत न होगा। तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार नादौन, एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन, तहसील नादौन, जिला हमीरपुर  
(हि0प्र0)

आगामी सुनवाई : 27-06-2026

श्री सुभाष कौशल पुत्र श्री श्याम लाल, गांव वटरान, मौजा कोहला, तहसील नादौन, जिला हमीरपुर  
(हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराए नाम दुरुस्ती बारे।

श्री सुभाष कौशल पुत्र श्री श्याम लाल, गांव वटरान, मौजा कोहला, तहसील नादौन, जिला हमीरपुर (हि0प्र0) ने दिनांक 11-03-2026 को इस अदालत में एक प्रार्थना-पत्र प्रस्तुत किया है कि उसका नाम कागजात माल टीका वटरान मौजा कोहला, तहसील नादौन, जिला हमीरपुर में सुभाष चन्द दर्ज है, परन्तु अन्य जगह उसका नाम सुभाष कौशल दर्ज है। प्रार्थी का कहना है कि यह दोनों नाम उसी के हैं प्रार्थी अब दुरुस्ती करवाकर कागजात माल टीका वटरान मौजा कोहला, तहसील नादौन, जिला हमीरपुर में अपना नाम सुभाष कौशल दर्ज करवाना चाहता है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी का नाम दुरुस्त करने बारे कोई उजर एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 27-06-2026 को दोपहर 2 बजे मुकाम नादौन हाजिर अदालत होकर अपना उजर पेश कर सकता है। तारीख पेशी के बाद किसी किस्म का एतराज काबले समायत न होगा। तथा प्रार्थी के प्रार्थना-पत्र पर नाम दुरुस्ती बारे आवश्यक आदेश पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 02-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Hamirpur, (H.P.)**

In the matter of :

1. Sh. Amit Kumar aged 37 years s/o Sh. Krishan Lal Sharma, r/o Vill. Baturda Brahmana, P.O. Aghar, Tehsil & District Hamirpur (H.P.)
2. Smt. Manisha aged 34 years d/o Sh. Joginder Singh, r/o Vill. Makkar, P.O. Karer, Tehsil Barsar, District Hamirpur (H.P.) *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Amit Kumar and Smt. Manisha have filed an application U/S 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents in this court of undersigned, stating therein that their marriage ceremony has been performed on 02-04-2026 at Vill. Baturda Brahmana, P.O. Aghar, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 03-07-2026. In case no objection is received by 03-07-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 03-06-2026.

Seal.

Sd/-  
*Marriage Officer-cum-SDM,  
Sub-Divisional Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Hamirpur, (H.P.)**

In the matter of :

1. Sh. Sanjay Nahar s/o Sh. Jatinder Kumar, r/o House No.-112, Jaswant Nagar, Garha, P.O. Garha, District Jalandhar (P.B.)
2. Smt. Anamika d/o Sh. Sudhir Kumar, r/o house No.-137, Ward No-6, Tehsil & District Hamirpur (H.P.) *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Sanjay Nahar and Smt. Anamika have filed an application U/S 5 of Special Marriages Act, 1954 alongwith affidavits supporting and documents before this court of undersigned, in

which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 13-07-2026. In case no objection is received by 13-07-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-06-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Divisional Hamirpur, District Hamirpur (H.P.).

**In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Hamirpur (H.P.)**

In the matter of :

1. Sh. Ramesh Kumar s/o Sh. Lekh Raj, r/o Vill. Kadhriana, P.O. Didwin Tikkar, Tehsil & District Hamirpur (H.P.)

2. Smt. Santosh Kumari d/o Sh. Bidhi Chand, r/o Vill. Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.)

*Applicants.*

*Versus*

General Public

Subject.— Notice for Registration of Marriage.

Sh. Ramesh Kumar and Smt. Santosh Kumari have filed an application U/S 5 of Special Marriages Act, 1954 alongwith supporting affidavits and documents before this court of undersigned, in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 13-07-2026. In case no objection is received by 13-07-2026, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 04-06-2026.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Divisional Hamirpur, District Hamirpur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, नायब तहसीलदार, जयसिंहपुर,  
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 8204101/2026

तारीख पेशी : 30-06-2026

युधवीर सिंह पुत्र श्री पवन सिंह, गांव डलू, डाकघर वीजापुर, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादीगण।

विषय.—इश्तहार अखबारी बराये मृत्यु दर्ज करने बारे।

युधवीर सिंह पुत्र श्री पवन सिंह, गांव डलू, डाकघर वीजापुर, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) ने स्वयं पेश होकर प्रार्थना-पत्र हल्फी ब्यान पेश किया है कि मेरी पुत्री नूर की मृत्यु दिनांक 18-02-2023 को गांव डलू डाकघर वीजापुर, तहसील जयसिंहपुर, ग्राम पंचायत हलेड़ में हुई है इस सन्दर्भ में प्रार्थी ने अपना शपथ पत्र भी संलग्न किया है। परन्तु अज्ञानतावश प्रार्थी के घरवालो द्वारा अपनी पुत्री का मृत्यु पंजीकरण स्थानीय ग्राम पंचायत हलेड़ के अभिलेख में दर्ज न करवाया गया है। अतः प्रार्थी न्यायालय के माध्यम से अपनी पुत्री की मृत्यु का पंजीकरण करने के आदेश ग्राम पंचायत हलेड़ को जारी करवाना चाहता है।

अतः प्रार्थी के आवेदन को स्वीकार करते हुए इस इश्तहार मुस्त्री मुनादी व चस्पांगी के माध्यम से प्रतिवादी आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नूर पुत्री श्री युधवीर सिंह गांव डलू, डाकघर वीजापुर, तहसील जयसिंहपुर, जिला कांगड़ा (हि0प्र0) के मृत्यु तिथि 18-02-2023 के पंजीकरण बारे कोई उजर या एतराज हो तो वह असालतन या वकालतन तारीख पेशी 30-06-2026 को दोपहर 02.00 बजे हाजिर अदालत होकर अपना उजर या एतराज पेश कर सकता है। अन्यथा बाद गुजरने तारीख पेशी को किसी किस्म का उजर एवं एतराज न सुना जावेगा व उपरोक्त मृत्यु पंजीकरण के आदेश संबन्धित स्थानीय पंजीकार, ग्राम पंचायत सचिव हलेड़ को जारी कर दिए जाएंगे।

यह इश्तहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 01-06-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार,  
जयसिंहपुर, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sh. Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar,  
Shimla (R), District Shimla (H.P.)**

Ms. Nisha d/o Sh. Surenedr, r/o Village Kamla Niwas Shakrala, P.O. Malayana, Tehsil Shimla Rural, District Shimla (H.P.).

*Versus*

General Public

. . Respondent.

Whereas, Ms. Nisha d/o Sh. Surenedr, r/o Village Kamla Niwas Shakrala, P.O. Malayana, Tehsil Shimla Rural, District Shimla (H.P.) has filed an application alongwith affidavit in the court

of undersigned under section 13 (3) of the Births & Deaths Registration Act, 1969 to enter the date of Birth of her named Ms. Nisha d/o Sh. Surendr, r/o Village Kamla Niwas Shakrala, P.O. Malayana, Tehsil Shimla Rural, District Shimla (H.P.). In the record of Secy. Birth and Death, Gram Panchayat, Malayana, Shimla.

Sl. No.	Name of the family members	Relation with applicant	Date of Birth
1.	Nisha	Self	20-06-1989

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in the record of registrar Birth & Death of Secy. Gram Panchayat Malayana, Shimla (H.P.) may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 08-06-2026 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate-cum-  
Naib Tehsildar Shimla (R), District Shimla (H.P.).*

**In the Court of Sh. Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar,  
Shimla (R), District Shimla (H.P.)**

Sh. Somi Nath s/o Sh. Megh Ram, r/o Village Madavg, P.O. Darbhog, Tehsil & District Shimla (H.P.).

*Versus*

General Public

. . Respondent.

Whereas, Sh. Somi Nath s/o Sh. Megh Ram, r/o Village Daebhog, P.O. Darbhog, Tehsil & District Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the births & Deaths Registration Act, 1969 to enter the date of Birth of his named Sh. Somi Nath s/o Sh. Megh Ram, r/o Village Daebhog, P.O. Darbhog, Tehsil & District Shimla (H.P.)

In the Secy *cum*-Registrar (Birth & Death) Gram Panchayat Darbhog, Tehsil and District Shimla.

Sl. No.	Name of the family members	Relation with applicant	Date of Birth
1.	Sh. Somi Nath	Self	08-06-1959

Hence, this proclamation is issued to the general public if they any objection/claim regarding date of birth of above named in to the Secy-*cum*-Registrar (Birth & Death) Gram

Panchayat Darbhog, Tehsil & District Shimla (H.P.) may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 04-06-2026 under my signature and seal of the court seal.

Seal.

Sd/-  
*Executive Magistrate-cum-  
Naib Tehsildar Shimla (R), District Shimla (H.P.).*

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### **CORRECTION OF NAME**

I, Laxman Dass s/o Jeepi Ram, Village Chati, Post Office Rampur Bushahr, Tehsil Nirmand, District Kullu (H.P.) declare that my daughter's name is incorrectly listed as Ardana in her Aadhar Card. The birth certificate reads Aradhana Joshi. Please correct the name to Aradhana Joshi.

LAXMAN DASS  
*s/o Jeepi Ram,  
Village Chati, Post Office Rampur Bushahr,  
Tehsil Nirmand, District Kullu (H.P.).*

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### **CHANGE OF NAME**

I, Shubham Sharma s/o Sh. Mukesh Kumar, r/o Village Baroli, P.O. & Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my name from Shivam Sharma to Shubham Sharma. I shall be known as Shubham Sharma for all purposes in future. All concerned please note.

SHUBHAM SHARMA  
*s/o Sh. Mukesh Kumar,  
r/o Village Baroli,  
P.O. & Tehsil Barsar,  
Distt. Hamirpur (H.P.).*

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### **CORRECTION OF NAME**

I, Kalawanti Devi w/o Sh. Late Bidhi Chand, r/o Village & P.O. Pathliar, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that in my Aadhar Card bearing No. 2428 8615 9960, my name is wrongly entered as Kala Devi. Whereas, my correct name is Kalawanti Devi. I shall be known as Kalawanti Devi for all purposes in future. All concerned please note.

KALAWANTI DEVI  
*w/o Sh. Late Bidhi Chand,  
r/o Village & P.O. Pathliar,  
Tehsil Barsar, Distt. Hamirpur (H.P.).*

**CORRECTION OF NAME**

I, Digvijay Singh s/o Sh. Prem Lal, r/o Village Chinwas, Tehsil Churah, Dhaneli (418), Chamba Ganed (H.P.) declare that in my Aadhar Card bearing No. 5412 5716 8399, my name is wrongly entered as Vishal Kumar. Whereas, my correct name is Digvijay Singh. I shall be known as Digvijay Singh for all purposes in future. All concerned please note.

DIGVIJAY SINGH  
s/o Sh. Prem Lal,  
r/o Village Chinwas,  
Tehsil Churah, Dhaneli (418),  
Chamba Ganed (H.P.).

**CORRECTION OF NAME**

I, Minakshi w/o Sh. Raman Kumar, r/o Ward No. 4, Krishna Nagar, Hamirpur, P.O., Tehsil & Distt. Hamirpur (H.P.) declare that in birth certificate of my minor daughter Sagun Sharma issued by Municipal Corporation Hamirpur, my husband's name is wrongly entered as Raman. Whereas, his correct name is Raman Kumar. All concerned please note.

MINAKSHI  
w/o Sh. Raman Kumar,  
r/o Ward No. 4, Krishna Nagar, Hamirpur,  
P.O., Tehsil & Distt. Hamirpur (H.P.).

**CORRECTION OF NAME**

I, Chhering Dolker d/o Sh. Palden Tandup, r/o Village Lidang, P.O. Lara, Tehsil Spiti, Distt. Lahaul Spiti (H.P.) declare that in Aadhar Card my name is wrongly entered as Tenzin Khando which should be corrected as Chhering Dolker. Please correct this.

CHHERING DOLKER  
d/o Sh. Palden Tandup,  
r/o Village Lidang, P.O. Lara,  
Tehsil Spiti, Distt. Lahaul Spiti (H.P.).

**CORRECTION OF NAME**

I, Vidya Devi Aadhar No. 6756 1240 8617, w/o Raj Kumar, r/o Verma Apartment, Flat No. 1, Sunny Side, Solan, Tehsil & District Solan (H.P.) declare that my name in all government documents is Vidya Devi, Whereas it has been incorrectly recorded as Rekha Devi in the records of Union Bank, Solan. The same may be corrected to Vidya Devi. Concerned authorities may note.

VIDYA DEVI  
w/o Raj Kumar,  
r/o Verma Apartment,  
Flat No. 1, Sunny Side, Solan,  
Tehsil & District Solan (H.P.).

**CHANGE OF NAME**

I, Ranjit Singh s/o Sh. Kartar Singh, r/o Village Ghalora, P.O. Lower Ghallour, Tehsil Jawalamukhi, Distt. Kangra (H.P.) declare that I have changed my minor son's name from Netik Kaushal to Naitik. He shall be known as Naitik for all purposes in future. All concerned please note.

RANJIT SINGH  
s/o Sh. Kartar Singh,  
r/o Village Ghalora, P.O. Lower Ghallour,  
Tehsil Jawalamukhi, Distt. Kangra (H.P.).

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**CHANGE OF NAME**

I, Ajay Kumar s/o Sh. Paras Ram, r/o V.P.O. Garnota, Tehsil Sihunta, Distt. Chamba (H.P.) declare that I have changed my minor son's name from Rihan Sharma to Rihansh Sharma. He shall be known as Rihansh Sharma for all purposes in future. All concerned please note.

AJAY KUMAR  
s/o Sh. Paras Ram,  
r/o V.P.O. Garnota,  
Tehsil Sihunta, Distt. Chamba (H.P.).

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**CHANGE OF NAME**

I, Karishani Devi w/o Sh. Prakash Chand, Village Pipli, P.O. Darwar, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my name from Krishna Devi to Karishani Devi. I shall be known as Karishani Devi for all purposes in future. All concerned please note.

KARISHANI DEVI  
w/o Sh. Prakash Chand,  
Village Pipli, P.O. Darwar,  
Tehsil Sarkaghat, Distt. Mandi (H.P.).

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**CHANGE OF NAME**

I, Tarsem Kumar s/o Sh. Prakash Chand, r/o Village Chamyola, P.O. Bani, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Aditya to Aditya Kumar. He shall be known as Aditya Kumar for all purposes in future. All concerned please note.

TARSEM KUMAR  
s/o Sh. Prakash Chand,  
r/o Village Chamyola, P.O. Bani,  
Tehsil Barsar, Distt. Hamirpur (H.P.).

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### CHANGE OF NAME

I, Tarsem Kumar s/o Sh. Prakash Chand, r/o Village Chamyola, P.O. Bani, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Abhi to Abhi Kumar. He shall be known as Abhi Kumar for all purposes in future. All concerned please note.

TARSEM KUMAR  
s/o Sh. Prakash Chand,  
r/o Village Chamyola, P.O. Bani,  
Tehsil Barsar, Distt. Hamirpur (H.P.).

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### CORRECTION OF NAME

I, Virta Kumari w/o Sh. Surjeet Kumar, r/o Village Bhatara, P.O. Jol Lambri, Tehsil Tihra Sujanpur, Distt. Hamirpur (H.P.) declare that in birth certificate of my minor daughter Vanshika Rana, my name is wrongly entered as Veerta Kumari. Whereas, my correct name is Virta Kumari. All concerned please note.

VIRTA KUMARI  
w/o Sh. Surjeet Kumar,  
r/o Village Bhatara, P.O. Jol Lambri,  
Tehsil Tihra Sujanpur, Distt. Hamirpur (H.P.).

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### CHANGE OF NAME

I, Yogeshwar Dass Yogi s/o Sh. Himmat Singh aged about 57 years, r/o at Durga Mandir Village Badia, P.O. Dhalli, Tehsil & District Shimla (H.P.)-171 012 declare that I have changed my name from Balwant Singh Negi (old name) to Yogeshwar Dass Yogi (new name). All may concerned please note.

YOGESHWAR DASS YOGI  
s/o Sh. Himmat Singh,  
r/o at Durga Mandir Village Badia,  
P.O. Dhalli, Tehsil & District Shimla (H.P.)-171 012.

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### CHANGE OF NAME

I, Harish Chandel s/o Sh. Santosh Singh Chandel, r/o Village Ghumani, P.O. Kandrou, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that in my minor son's Aadhar Card his name is wrongly entered as Arnav Chandel which should be corrected as Kanav Chandel. Please correct this.

HARISH CHANDEL  
s/o Sh. Santosh Singh Chandel,  
r/o Village Ghumani, P.O. Kandrou,  
Tehsil Ghumarwin, District Bilaspur(H.P.).

**CHANGE OF NAME**

I, Krishnu Ram s/o Sh. Nikka Ram, r/o Village Silwin, P.O. Jejwin, Sub-Tehsil Kalol, District Bilaspur (H.P.) declare that in my Aadhar Card my name is wrongly entered as Krishan which should be corrected as Krishnu Ram. Please correct this.

KRISHNU RAM  
s/o Sh. Nikka Ram,  
r/o Village Silwin, P.O. Jejwin,  
Sub-Tehsil Kalol, District Bilaspur(H.P.).

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**CHANGE OF NAME**

I, Aryan Kumar (new name) s/o Sh. Neeraj Kumar, r/o c/o Dharam Cottage, Lower Kagnadhar, New Shimla-171 009, Tehsil & District Shimla (H.P.) declare that I have changed my name from Aryan (previous name) to Aryan Kumar (new name). All concerned please may note.

ARYAN KUMAR  
s/o Sh. Neeraj Kumar,  
r/o c/o Dharam Cottage,  
Lower Kagnadhar, New Shimla-171 009,  
Tehsil & District Shimla (H.P.).

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**CHANGE OF NAME**

I, Arun Kumar s/o Sh. Dhiana Ram Sharma, r/o Village Dadhol Kalan, P.O. Dadhol, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that in Aadhar Card my son's name is wrongly entered as Aashman Sharma. This should be corrected as Anshuman Sharma. All concerned note.

ARUN KUMAR  
s/o Sh. Dhiana Ram Sharma,  
r/o Village Dadhol Kalan, P.O. Dadhol,  
Tehsil Ghumarwin, District Bilaspur (H.P.).

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**CHANGE OF NAME**

I, Ashok Kumar Chauhan s/o Sh. Bakshi Ram Chauhan, r/o Village Darogan, P.O. Thana Bajuri, Tehsil Hamirpur, District Hamirpur (H.P.) declare that in birth Certificate of my son Vaarshik Chauhan issued by Municipal Corporation, Hamirpur, my name & my wife's name wrongly entered as Ashok Kumar & Anjana respectively. Whereas, my correct name is Ashok Kumar Chauhan & my wife's correct name is Anjna Kumari. Please note.

ASHOK KUMAR CHAUHAN  
s/o Sh. Bakshi Ram Chauhan,  
r/o Village Darogan, P.O. Thana Bajuri,  
Tehsil Hamirpur, District Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Mohar Singh s/o Sh. Bishan Dass, r/o Village Gungi, P.O. Dalash, Tehsil Anni, District Kullu (H.P.) declare that in my Aadhar Card bearing No. 7650 5611 4903, my name is wrongly entered as Mehar Singh which should be corrected as Mohar Singh. Please correct this.

MOHAR SINGH  
s/o Sh. Bishan Dass,  
r/o Village Gungi, P.O. Dalash,  
Tehsil Anni, District Kullu (H.P.).

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**CHANGE OF NAME**

I, Krishan Lal s/o Sh. Ram Charan, r/o Village Seri, P.O. Kothi Karyuni, Tehsil Pangi, District Chamba (H.P.) declare that in my Aadhar Card bearing No. 7751 0254 6398, my name is wrongly entered as Kishan Lal. Whereas, my correct name is Krishan Lal. I shall be known as Krishan Lal for all purposes in future. All concerned please note.

KRISHAN LAL  
s/o Sh. Ram Charan,  
r/o Village Seri, P.O. Kothi Karyuni,  
Tehsil Pangi, District Chamba (H.P.).

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**CHANGE OF NAME**

I, Sanjeev Minhas s/o Sh. Julfi Ram, r/o Village Garh Basdi, Tehsil Palampur (526), P.O. Malkehr, District Kangra (H.P.)-176 093 declare that my son's name has been wrongly recorded in certain documents as Abhay. His correct and complete name is Abhay Thakur. Both names refer to one and the same person.

SANJEEV MINHAS  
s/o Sh. Julfi Ram,  
r/o Village Garh Basdi, Tehsil Palampur (526),  
P.O. Malkehr, District Kangra (H.P.)-176 093.

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**CHANGE OF NAME**

I, Sanjeev Minhas s/o Sh. Julfi Ram, r/o Village Garh Basdi, Tehsil Palampur (526), P.O. Malkehr, District Kangra (H.P.)-176 093 declare that my minor son Armaan Thakur, hereby declare that his name has been wrongly recorded in certain documents as Armaan. His correct and complete name is Armaan Thakur. Both names refer to one and the same person.

SANJEEV MINHAS  
s/o Sh. Julfi Ram,  
r/o Village Garh Basdi, Tehsil Palampur (526),  
P.O. Malkehr, District Kangra (H.P.)-176 093.

**CHANGE OF NAME**

I, Tarsem Lal s/o Sh. Sadhu Ram, r/o V.P.O. Bharoli Jadid, Tehsil Rakkar, District Kangra (H.P.) declare that I have changed my son's name from Sanchit Garg (previous name) to Sanchit Sharma (new name) for all purposes in future. All concerned please may note.

TARSEM LAL  
s/o Sh. Sadhu Ram,  
r/o V.P.O. Bharoli Jadid,  
Tehsil Rakkar, District Kangra (H.P.).

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**CHANGE OF NAME**

I, Mahesh Kumar s/o Late Sh. Manohar Lal, r/o Village & P.O. Kalpa, Tehsil Kalpa, District Kinnaur (H.P.) declare that in my minor son's Aadhar Card bearing No. 3744 7109 9586, his name wrongly entered as Baby Two of Aradhana Kumari which should be corrected as Advit Negi. Please correct this.

MAHESH KUMAR  
s/o Late Sh. Manohar Lal,  
r/o Village & P.O. Kalpa,  
Tehsil Kalpa, District Kinnaur (H.P.).

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**CHANGE OF NAME**

I, Dev Kumari w/o Sh. Chander Prakash, r/o Village Yangpa 1st, P.O. Huri, Tehsil Nichar, Yangpa (30/6), Bhaba, District Kinnaur (H.P.)-172 118 declare that in my Aadhar Card bearing No. 9903 1852 7744, my name is wrongly entered as Kumari which should be corrected as Dev Kumari. Please correct this.

DEV KUMARI  
w/o Sh. Chander Prakash,  
r/o Village Yangpa 1st, P.O. Huri,  
Tehsil Nichar, Yangpa (30/6),  
Bhaba, District Kinnaur (H.P.)-172 118.

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**CHANGE OF NAME**

I, Manmeet Sharma s/o Sh. Ram Ditta Sharma, r/o Village Baghali, P.O. Badheri, Tehsil & District Shimla (H.P.) declare that I have changed my name from Manish Sharma (previous name) to Manmeet Sharma (new name). All concerned please may note.

MANMEET SHARMA  
s/o Sh. Ram Ditta Sharma,  
r/o Village Baghali, P.O. Badheri,  
Tehsil & District Shimla (H.P.).



